



\$~24, 25, 27, 30, 32 & 33

\* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CRL.REV.P. 228/2017

HANSRAJ BANSAL ..... Petitioner

Through Mr. Kumar Nikhil and Mr. Ravish

Roshan, Advs.

versus

STATE & ANR. ..... Respondents

Through Ms. Meenakshi Dahiya, Addl. PP for

the State

Mr. Prince Arora, Adv. for R-2

+ CRL.REV.P. 229/2017

HANSRAJ BANSAL ..... Petitioner

Through Mr. Kumar Nikhil and Mr. Ravish

Roshan, Advs.

versus

STATE &ANR. ..... Respondents

Through Ms. Meenakshi Dahiya, Addl. PP for

the State

Mr. Prince Arora, Adv. for R-2

+ CRL.REV.P. 233/2017

HANSRAJ BANSL ..... Petitioner

Through Mr. Kumar Nikhil and Mr. Ravish

Roshan, Advs.

versus

STATE & ANR. ..... Respondents

Through Ms. Meenakshi Dahiya, Addl. PP for

the State





Mr. Prince Arora, Adv. for R-2

+ CRL.REV.P. 236/2017

HANSRAJ BANSAL ..... Petitioner

Through Mr. Kumar Nikhil and Mr. Ravish

Roshan, Advs.

versus

STATE & ANR. ..... Respondents

Through Ms. Meenakshi Dahiya, Addl. PP for

the State

Mr. Prince Arora, Adv. for R-2

+ CRL.REV.P. 238/2017

HANSRAJ BANSAL .... Petitioner

Through Mr. Kumar Nikhil and Mr. Ravish

Roshan, Advs.

versus

STATE & ANR. ..... Respondents

Through Ms. Meenakshi Dahiya, Addl. PP for

the State

Mr. Prince Arora, Adv. for R-2

+ CRL.REV.P. 239/2017

HANSRAJ BANSAL ..... Petitioner

Through Mr. Kumar Nikhil and Mr. Ravish

Roshan, Advs.

versus

STATE & ANR. ..... Respondents

Through Ms. Meenakshi Dahiya, Addl. PP for

the State





## Mr. Prince Arora, Adv. for R-2

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## HON'BLE MR. JUSTICE SANJEEV SACHDEVA

ORDER

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20.05.2019

<u>Crl. M.A. 10831/2019 (cancellation of NBWs) in Crl. Rev. P.</u> 228/2017

<u>Crl. M.A. 10739/2019 (cancellation of NBWs) in Crl. Rev. P.</u> 229/2017

<u>Crl. M.A. 10742/2019 (cancellation of NBWs) in Crl. Rev. P.</u> 233/2017

<u>Crl. M.A. 10741/2019 (cancellation of NBWs) in Crl. Rev. P. 236/2017</u>

<u>Crl. M.A. 10740/2019 (cancellation of NBWs) in Crl. Rev. P.</u> 238/2017

<u>Crl. M.A. 10743/2019 (cancellation of NBWs) in Crl. Rev. P. 239/2017</u>

Learned counsel appearing for the applicants submits that the applicants were not aware of the pendency of the present proceedings and were not served with the summons or the Bailable Warrant and as such could not enter appearance before this Court.

Applicants – Abdul Ahad and Sarfaraj are present in person in Court. They undertake that they shall appear before the Court as and when so directed by the Court. The undertaking is accepted.

In view of their appearance in the Court today and the undertaking given today, the Non Bailable Warrants are recalled. Let copy of the paper book be furnished to learned counsel appearing for respondent no. 2 within two days.





List for consideration on 19.09.2019.

In the meantime, digital copy of the trial court record be requisitioned.

Order Dasti under signatures of Court Master.

SANJEEV SACHDEVA, J

MAY 20, 2019

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